

F. No. 394/05/2021-Commr. (Inv-Cus)

Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs
(Investigation – Customs)

10th Floor, Tower-2, Jeevan Bharti Building,
Parliament Street, New Delhi-110001.

Email: inv-customs@gov.in

Dated: 03-08-2022

To

All Principal Chief Commissioners of Customs, Chief Commissioners of Customs/
Customs (Preventive),
All Principal Chief Commissioners/Chief Commissioners of Customs & GST,
All Principal Directors Generals/ Directors Generals of CBIC,
Web Master, CBIC.

Madam/Sir,

Sub: Submission of Arrest Report and Incident Report-reg.

Please refer to Instruction No. 21/2021-Customs dated 05/10/2021 issued vide F. No. 394/05/2021-Commr(Inv.-Cus.) wherein the timely submission of Arrest Reports & Incident Reports was instructed, read with Instruction No. 19/2018 dated 22/11/2018 issued vide F. No. 394/107/2018-Commr (Inv.-Cus.) wherein the Proforma for submission of Arrest Report and Incident Report was issued and also Para 5 of Board's Circular No. 28/2015-Customs dated 23/10/2015 regarding the guidelines for Arrest, which reads that a report on every arrest to the Member concerned within twenty-four (24) hours of the arrest.

2. In this regard, I am directed to convey/reiterate that
 - a. A copy of above stated reports shall also be marked to the Principal Additional Director General, DGARM.
 - b. Further, all such reports should be sent through email only to the Commissioner (Inv-Customs) at **inv-customs@gov.in** and to the Principal Additional Director General, DGARM at **nctc-pax@gov.in**.
3. The Chief Commissioners/Director Generals are hereby requested to circulate this instruction to all the formations under their charge.

Yours sincerely,

(Suraj Kumar Gupta)
Joint Commissioner (Inv.-Customs)
CBIC, New Delhi

Copy to:-

The Pr. Additional Director General,
DGARM, New Delhi